

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.220- IA/193(AHM) 2023
ITEM No.221- IA/628(AHM) 2023
ITEM No. 222- IA/1267(AHM) 2023
ITEM No. 223- IA/1280(AHM) 2023
In
C.P.(IB)/139(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Yogiraj Spinning Ltd

.....Applicant

.....Respondent

Order delivered on 09/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Advocate
For the Respondent : Mr. Arjun Sheth, Advocate a/w.
: Mr. Rajiv Chawla, Advocate for R- 1 to 3
For the RP : Mr. S.K. Agarwal, RP in Person

ORDER

IA/193(AHM) 2023

Learned Counsel for respondent Nos. 2 and 3 submits that he has filed a Vakalatnama for respondent No. 1 as well and adopts the reply of the Respondent no.2 & 3.

Further, Ld. Counsel for the applicant / RP confirmed that a vehicle Bolero car / Jeep of CD has been handed over, to the RP as recorded in the order dated 19.03.2024.However, there are accounting entries to be made or accounts to be completed.

We direct the RP to reconstruct the account at the cost of suspended directors. Effective steps are to be taken by the RP, within a period of seven days from the date of this order.

With the above directions, **IA/193(AHM) 2023** is disposed off.

IA/628(AHM) 2023, IA/1267(AHM) 2023, IA/1280(AHM) 2023

Re-list for hearing on 10.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)